REGD. NO. D.L.-33004/99

EXTRAORDINARY

PART II—Section 3—Sub-section (ii)

PUBLISHED BY AUTHORITY

New Delhi, the 9th November, 2012

S.O. 2696(E).—In exercise of the powers conferred by Section 4 of the Employees' State Insurance Act, 1948 (34 of 1948), the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Labour and Employment No. S.O. 1122(E), dated 9th May, 2008 published in the Gazette of India, Extraordinary, Part II, Section 3(ii) dated the 9th May, 2008.

In the said Notification at S. No. 2 to 4 following entries shall be substituted, namely:—

VICE-CHAIRMAN

[Appointed by the Central Government under clause (b) of Section 4]

S. No. 2—Minister of State for Labour and Employment, Government of India, New Delhi.

MEMBER

[Appointed by the Central Government under clause (c) of Section 4]

S. No. 3—Secretary to the Government of India, Ministry of Labour and Employment, New Delhi.

S. No. 4—Additional Secretary/Joint Secretary (Social Security Division), Ministry of Labour and Employment, Government of India, New Delhi.

RAVI MATHUR, Addl. Secy.